

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:506
ANSWERED ON:24.02.2011
WASTE LAND DEVELOPMENT PROGRAMME
Jaiswal Shri Gorakh Prasad ;Sinh Dr. Sanjay

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is running a waste land development scheme under Non-forest Wasteland Development Programme in Uttar Pradesh;
- (b) if so, the details thereof;
- (c) the target set in this regard by the Government of Uttar Pradesh and the extent to which it has been achieved;
- (d) the names of agencies through which the said programme is being run and the problems being faced by the Government in successful implementation of the scheme;
- (e) the steps taken by the Government to remove the problems; and
- (f) the success achieved by the Government?

Answer

THE MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) & (b): Yes, Sir. The Department of Land Resources has been implementing three area development programmes viz., Integrated Wastelands Development Programme (IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) which have now been integrated into a single modified programme called 'Integrated Watershed Management Programme' (IWMP) with effect from 26.02.2009. The IWMP is being implemented under Common Guidelines for Watershed Development Projects, 2008. The main features of IWMP include provisions of development of micro-watersheds on cluster basis; reduced number of installments; delegation of power of sanction of projects to the States; dedicated institutions; capacity building of stakeholders; monitoring & evaluation; specific budget provision for detailed project report preparation; livelihood for assetless people; and productivity enhancement. In Uttar Pradesh, IWDP, DPAP and IWMP are under implementation.

(c) The target for sanction of area for new projects under IWMP and achievements during the years 2009-10 & 2010-11 (as on 15.02.11), in the State of Uttar Pradesh, are as follows:

Year	Target	Achievement
	(Area sanctioned)	

2009-10	3.50 lakh ha	3.50 lakh ha
2010-11	5.48 lakh ha	8.97 lakh ha

(d), (e) & (f): The IWMP is being implemented through the State Level Nodal Agency (SLNA) notified in the Department of Land Development & Water Resources, Govt. of Uttar Pradesh. The SLNA, chaired by Agriculture Production Commissioner, Govt. of Uttar Pradesh, consists of representatives from line Departments like Agriculture, Rural Development, Forests, Animal Husbandry, Dairy Development, Panchayati Raj, Horticulture, Minor Irrigation & Rural Engineering Service, Ground Water Department, and representatives from institutions like National Rainfed Area Authority, State Institute of Rural Development, etc. The Soil Conservation Units of the Department of Land Development and Soil Conservation are the agencies to implement the projects under IWMP in Uttar Pradesh. There has been necessity in changing some of the provisions in the guidelines based on experience and suggestions of the State Governments and accordingly necessary changes have been carried out and difficulties overcome for successful implementation of the programme.